

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

CP.No.275 of 1998  
in  
O.A. No.1079 of 1994

(32)

New Delhi this the 4th day of October, 1999.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN  
HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

Pooran Lal  
S/o Shri Ram Prashad  
R/o H.No.27/3, Gali No.10 Vihwas Nagar  
Shahdara  
Delhi-110 032

... Petitioner

(By Advocate: Shri G.D. Bhandari)

-Versus-

1. Shri S.P. Mehta  
General Manager  
Northern Railway HQs Office  
Baroda House  
New Delhi.

2. Shri Rakesh Chopra  
Divisional Railway Manager  
Northern Railway  
Divisional Office  
State Entry Road  
New Delhi.

... Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (Oral)

By Reddy, J.

Heard the learned counsel for the petitioner  
and the respondents.

2. The petitioner challenged his removal from service in OA.1079/98 and the Bench while disposing of the same, while confirming the punishment, however altered the punishment of removal into one of reduction in lowest grade in initial stage for a period of ten years with cumulative effect. This C.P. is filed complaining that the above order has not been complied with.



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3. The compliance affidavit is filed by the respondents stating that the order of the Tribunal has been fully complied with. The learned counsel for the respondents also submits that the pensionary benefits have also been paid to the petitioner. But it should be noticed that the petitioner is entitled for leave benefit for the intervening period of the removal from service and the date of the order of the Tribunal which has been treated as leave due. The petitioner is, therefore, entitled to leave pay for the above intervening period for about three years. The learned counsel for the respondents however submits that the leave pay will be paid to the petitioner shortly.

4. In the circumstances, the C.P. is closed directing the respondents to pay the leave pay to the petitioner within one month from today. The petitioner should be paid the leave pay and pensionary benefits in the revised scale of pay.  
Notice discharged.

I am I-  
(Mrs. Shanta Shastry)

Member(A)

*Chandrasekhar*  
(V. Rajagopala Reddy)  
Vice Chairman(J)

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